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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ CS(OS) 3376/2015

M/S NATIONAL BUILDINGS CONSTRUCTION CORPORATION
LTD Plaintiff

Through Ms.Shilpi Chowdhary with Mr.Jay
Savla, Advocates.

versus

BIRAL AIRCON INFRASTRUCTURE PVT LTD Defendant

Through Mr.Aman Varma with Ms.Smriti
Churiwal, Advocates.

CORAM:

HON'BLE MR. JUSTICE MANMOHAN

ORDER

% **09.02.2018**

I.A.No.24081/2015

Exemption allowed, subject to all just exceptions.

Accordingly, the application stands disposed of.

I.A.No.15379/2017

Present application has been filed under Order VI Rule 17 CPC read with Order 1 Rule 10(2) CPC for impleadment of the proposed defendants as well as for amendment of the plaint.

Keeping in view the liberal approach that has to be adopted with regard to the amendment application and the fact that correctness and/or falsity of the allegations/averments in the amendment application cannot be gone into at this stage, the present application is allowed without prejudice to the rights and contentions of the defendants. The defendants are given liberty to raise all their pleas,



defences and objections in the amended written statements.

Let amended memo of parties be filed within a period of one week.

Accordingly, the application stands disposed of.

CS(OS) No.3376/2015 & I.A.No.11710/2017

Plaintiff is directed to file amended plaint within a period of two weeks.

Issue summons to the newly impleaded defendants by all modes.

The existing defendant is directed to file amended written statement within a period of four weeks. Replication, if any, be filed before the next date of hearing.

List the matter before the Joint Registrar for admission/denial of the documents on 18th April, 2018.

List the matter before the Court for framing of issues and for disposal of pending application on 26th July, 2018.

MANMOHAN, J

FEBRUARY 09, 2018
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